

S U P R E M E C O U R T O F I N D I A

CIVIL APPEAL NO. 2335 OF 2003

COMMNR. OF INCOME TAX, MUMBAI

Appellant (s)

VERSUS

D.P. SANDU BROS CHEMBUR (P) LTD.

Respondent(s)

WITH Civil Appeal NO. 1387 of 2004

WITH Civil Appeal NO. 2333 of 2003

WITH Civil Appeal NO. 2334 of 2003

WITH Civil Appeal NO. 2336-2338 of 2003

WITH Civil Appeal NO. 4468 of 2003

WITH Civil Appeal NO. 6996-6997 of 2004

WITH CA.No.801/05 @ S.L.P.(C) NO. 700 of 2005

(HEARD BY HON'BLE RUMA PAL, ARIJIT PASAYAT AND C.K.THAKKER,JJ.)

Date: 31/01/2005 These Appeals were called on for pronouncement of judgment today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL  
HON'BLE MR. JUSTICE C.K. THAKKER

For Appellant(s) Mr. B.V. Balaram Das,Adv.

For Respondent(s)  
Mrs Manik Karanjawala,Adv.  
Mr. Rustom B.Hathikhanawala,Adv.  
Mr. Annam D.N. Rao,Adv.  
Mr. Jay Savla,Adv.

RECORD OF PROCEEDINGS

Hon'ble Mrs. Justice Ruma Pal pronounced the judgment/Order of the Bench comprising Hon'ble Mr. Justice Arijit Pasayat and Hon'ble Mr. Justice C.K. Thakker.

In CA No.2335/2003

Civil appeal No. 2335 of 2003 is dismissed  
without any order as to costs.

In Civil appeal Nos.2333 of 2003, 2334, 2336-2338,  
4468/2003, 1387/2004, 6996-6997/2004 and CA  
No...../2005 @ SLP(C)No. 700/2005

Leave granted.

In view of the judgment passed in CA  
No.2335/2003 these appeals are dismissed.

[SUMAN WADHWA]  
COURT MASTER

[MADHU SAXENA]  
COURT MASTER

Signed REPORTABLE judgments are placed on the file.